

ITEM NO.9

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32236/2014

(Arising out of impugned final judgment and order dated 28/08/2014 in WP No. 1788/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM KRISHAN SONI

Respondent(s)

(With appln. (s) for vacating stay and interim relief and office report)

Date : 15/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. P. N. Mishra, Sr. Adv.  
Mr. Gaurav Dhingra, AOR

For Respondent(s) Mr. Y.S. Lohit, Adv.  
Dr. Sumant Bhardwaj, Adv.  
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The interim order is made absolute.

(Gulshan Kumar Arora)  
Court Master

(H.S. Parasher)  
Court Master